

**Action Taken Report in the light of the directions issued by the Hon'ble NGT (PB),
New Delhi in O.A No. 269 of 2021 dated 19.07.2022 in the matter of Vijay Sharma Vs
State of Jharkhand**

1. The unit has submitted its reply to the Board vide letter ref. no. BCCL/ABOCP/PO/2022-23/3489 dated 22.07.2022. The Board has directed the Regional Officer, JSPCB Regional Office, Dhanbad to verify the compliances with respect to the reply submitted by the M/s BCCL in the light the 2nd show-cause notice.

The copy of the 2nd show-cause notices issued by the Board vide letter no. B-1239 dated 3.06.2022 and reply by the Unit vide ref. no. BCCL/ABOCP/PO/2022-23/3489 dated 22.07.2022. is enclosed herewith as **Annexure - 1.**

2. The Regional Officer, JSPCB Regional Office, Dhanbad vide memo no. 920 dated 14.08.2022 has submitted the compliance verification report to the Board. The details of which is as follows: -

S. N.	Recommendation of NGT committee	Observation by Regional Officer, JSPCB Dhanbad	Action taken/ Prevailing practice in ABOCP mine (complaint site)	Present status
2.1	It was observed that the Over Burden removal operation were being carried out in fiery patch for extraction of coal	At the time of inspection, no such activity was being carried out. However, the PP informed that to avoid the fiery patch wetting of the area is being carried out. Moreover, the wetting /sprinkling is also carried out during shovel operation, excavation, material, transportation at T point, dumping point etc.	Operation is carried out in fiery patch with adequate dust control measures deployed.	Mining was found being done during the inspection. Wetting /sprinkling carried out during shovel operation was found not sufficient as the fugitive emission was seen during the inspection.



2.2	Water sprinkler and fog-based dust suppression systems are far less in number and is not commensurate with scale of operation (Photographs enclosed as Annexure-C).	The PP informed that 04 mobile sprinklers of 20KL capacity. 1 truck mounted fog cannon gun of 40m radial throw, 1 mist sprinkler of 12 KLD capacities are deployed at mine site.	04 no's of mobile sprinkler of 20KL capacity is functional 24x7. One truck mounted fog cannon /gun of 40m radial throw having 12KLD capacity is functional along with one 50 m range stationary fog cannon is deployed in OB dumping area. Indent for 03 no's of 100 m range stationary fog cannon /gun has been made. Amount: Rs. 20,85,000/-	Mobile sprinklers and Fog canon was found in operation. As informed by the PP stationary Fog canon deployment is still under tendering process.
2.3	Haul roads in the lease area are made of loose spoil. It adds to fugitive emission for plying of heavy vehicles at high frequency.	The PP informed that water spraying is being done on the haul roads with the help of the 4 mobile sprinklers of 20 KL capacity which are deployed at the mine site.	04 no's 20 KL capacity mobile sprinkler is functional 24x7. Process for use of chemical-based suppressant has been initiated that will be done by Dec'22.	Mobile sprinklers were found being in operation. Apart from that PP has also proposal for using chemical dust suppressant in mines to reduce dust emission from haul road during Heavy Earth Moving Machinery (HEMM) movement.
2.4	Tree plantation is very poor in and around inspection site. Negligible plantation is visible in safety zone and along haul roads.	The PP informed that the work order for tree plantation over an area of 8 Ha (20000 no's) visible in safety zone and along haul roads.	Work order of Eco restoration site is 8 ha block plantation along with 500 gabion plantations has been given to DFO, Dhanbad along with 3.5 Ha. Departmental plantation is to be carried out in FY 2022-23 near the complaint site. Work of an amount awarded to DFO Dhanbad: Rs. 44,78,388.05/- Work order Ref No: BCCL/GM/B-II/Env/2021-22/2485	300 gabion plantation and block plantation in about 3-5 hectare area has been started as informed.
3.1				
(a)	Over burden handling areas:	As informed by the PP, it is under	The working in fiery patch (overburden	Fog canon was found in operation.

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	intensify dust suppression system such as water sprinklers coupled with fogging arrangement.	proposal stage	handling area) has been limited to a particular zone where the dust suppression system is properly implemented. There are 3 different pipe ranges connected to 2000GPM pump is utilized for quenching fiery benches, 4 Nos of 20KL mobile water sprinkler, 1no of 50m range Fog cannon & one truck mounted Fog cannon is operational of the complaint site. Truck mounted Fog cannon already procured and deployed at the site. Purchase Amount Rs. 36,18,412.00/-	As informed by the PP stationary Fog canon deployment is under tendering process.
(b)	Steps to prevent spillage from transporting vehicles	As informed by the PP, a free board is being maintained in the loading vehicles. However, at time of inspection no transportation was going on.	The Overburden (OB) handling dumpers ensured with handling of lesser quantity of OB and wetting with overhead canopy-based shower arrangement. For coal caring vehicles plying on public road is ensured with 100% covered transportation. Also, the transportation route has been converted to Pavement Quality Concrete (PQC) road amounting to Rs. 1,21,67,908.12/- with a dedicated 28KL fogging based water sprinkler deployed.	Pucca transportation road has been provided.
(c)	Vehicle plying on road: water spraying using chemical dosed water.	As informed by the PP, it is under proposal stage	The option of use of chemical as dust suppressant is being explored and communication is made for granting of approval from HQ level and its implementation will be ensured within 6	PP has proposal for using chemical dust suppressant in mines to reduce dust emission due to HEMM movement.

			months (by Dec,2022) Note sheet initiated for forming the base of trial run of use of chemical-based suppressant in Kuya colliery.Bastacolla area.	
(d)	Installation and interlocking of online system with operation of water sprinklers	As informed by the PP, it is under proposal stage.	2 Online PM ₁₀ analyzer system already installed near to the complaint site (both within 1km range) thus its online data is monitored regularly and strict dust control measures are implemented if data goes on higher note. i.e., stoppage of work till the dust is suppressed using truck mounted fog cannon and other sprinkling arrangements deployed, Also, Indent for 3nos of 100m range fog cannon has also been done.	It is under process. PP has informed that they have technical issues in connecting IoT Devices connected to online portal. Data is being uploaded individually but there is some problem in interlocking system which is being taken up.
(e)	Keep multiple handling of Overburden to minimum	As informed by the PP, at present the OB is being stored at a designated place and it has reached the maximum height.	The complaint site being a fiery patch where overburden removal is taking place to cut the expansion of fire, the sanctioned strength of Overburden handling for the site is 13 shovels of 2.4m ³ each while the operational capacity utilization is limited to 5 shovels of 2.4m ³ each i.e., (38.5%). The dumping of overburden is done at a designated site away from windward side of habitation zone.	Total no. of OB handling shovel is 13 but only 5 shovel is being operated at present to minimize OB handling at multiple places. But Fugitive emission was seen during handling of Fiery overburden.
(f)	Overburden shifting and dumping only in upwind direction away	As informed by the PP, at present the OB is being stored at a designated place and it has	Predominant wind direction is SW/W. Dumping is ensured to minimize the dust propagation keeping in	Assured to comply. As informed by the PP there is plan to change the existing OB dump site and

	from habitation	reached the maximum height and now the OB which is being stored is in upwind direction only.	view of dominant wind direction.	In-pit dumping will be started.
3.2	Dense green belt development	As informed by the PP, it is under proposal stage.	For FY 2022-23, 08 Ha in the safety zone adjacent to the site and 500 No's of gabion plantation along the transportation/connecting route has been awarded to DFO Dhanbad for plantation for which 70% work is completed and rest will be completed by this monsoon season. Also 3.2 Ha barren land/slope area has been taken for plantation in FY 2022-23. There are total of 45 Ha of plantation/eco-restoration sites in Block 2 OCP in which adjacent to the site there is 7.2ha in West while 12.4 in North and grassing of 4 Ha of OB dump running parallel to the site.	Work order has been given to Forest department. PP has informed that plantation shall be done.
3.3	Ecological restoration of Overburden	As informed by the PP, it is under proposal stage.	32 Ha inactive and old OB dump has already been under ecological restoration. Currently all OB dumping sites are active, while the OB dumping site of inspection site will be taken for next FY which will be around 5Ha.	Old dump and road side where plantation has not survived, Plantation is being done again. The Plantation on road side was found being done along the newly constructed PCC road. More saplings to be planted as informed by the PP.
3.4	All available bare land to be thickly vegetated and properly maintained	As informed by the PP, it is under proposal stage.	All available bare/barren lands are taken up every year in phased manner. For FY 2022-23, 08 Ha in the safety zone adjacent to	Assured to comply

			the site and 500 nos. of gabion plantation along the transportation/connecting route has been finalized for plantation by DFO. Also 3.2 Ha barren land/slope area will be taken for plantation in FY 2022-23.	
3.5	Dedicated team for controlling dust emission	As informed by the PP, it is under proposal stage.	Shri K. K. Dutta Mines Manager along with site Manager is the assigned person dedicatedly appointed to look after the implementation of active dust control measures.	Dedicated team for controlling dust emission has been constituted headed by shri Anjani Kumar and consisting Sri BiswaroopBandhyopadhyay& Sri Uttam Kumar Jha.

The copy of the compliance verification report submitted vide memo no. 920 dated 14.08.2022 is enclosed herewith as **Annexure - 2.**

3. Based on the above-mentioned observations, the Board vide letter no. B-1873 dated 10.09.2022 has issued a show-cause notice to the Project Officer, M/s Block II OCP, BCCL, At- Baghmara Area, P.O.- Nudkharkee, Dist- Dhanbad but no one has appeared before the Board nor submitted their reply to explain their part.

The copy of the Board's letter no. B-1873 dated 10.09.2022 is enclosed herewith as **Annexure - 3.**

4. In view of the above an Environmental compensation has been computed as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" which amounts to ₹ 75,93,750.00/- (i.e. Rupees Seventy Five Lakhs Ninety Three Thousand Seven Hundred and Fifty Only).

The Copy of the Computation sheet of Interim Environmental compensation is attached as **Annexure - 4.**

5. In light of the above, the Competent Authority, JSPCB has issued directions to the Unit vide Board's Ref. No. B-1948 dated 19.09.2022 by exercising the powers under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981. The details of which are as follows: -
- a) To submit an Environmental Compensation of ₹ 75,93,750.00/- (i.e. Rupees Seventy Five Lakhs Ninety Three Thousand Seven Hundred and Fifty Only) within 30 days of issuance of this letter. In case of failure to do so an interest of 12% per annum will be charged.
 - b) To provide sufficient wetting / sprinkling facilities to minimize the fugitive emission during shovel operation within 2 months.
 - c) To finalize the tendering process of stationary fog canon deployment and install the same within 3 months.
 - d) To resolve the technical issues in connecting IoT Devices connected to online portal and in interlocking system within 1 month.
 - e) To make proper arrangements for wetting / sprinkling of fiery overburden to minimize the fugitive emission which was seen during handling within 2 months.
 - f) To complete the plantation work by the end of monsoon (i.e. 15th October, 2022).

The Copy of the Board's Ref. No. B-1948 dated 19.09.2022 is attached as **Annexure – 5**.


(Yatindra Kumar Das)
Member Secretary



ANNEXURE-1
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

JHARKHAND STATE POLLUTION CONTROL BOARD
T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004
Phone.: 0651-2400852/2400851/2400850(Fax), Web site : www.jspcb.org

Ref.:

From,

B - 1239

Ranchi, Dated: 30/6/2022

Yatindra Kumar Das,
Member Secretary

To:

Sri K.K. Singh,
The Project Officer, ABOCP Mine,
M/S Block II OCP,
BCCL, At- Bahghmara Area,
P.O.- Nudkhurkee, Distt.- Dhanbad- 828307

Sub: 2nd Show Cause notice under the section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under the section 21 of Air (Prevention and Control of Pollution) Act, 1981 regarding.

Sir,

Whereas, the unit was inspected on 09.04.2022 by the Regional Officer, JSPCB, Dhanbad and Sri Kumar Mani, CE for the verification of compliance and recommendation of the the committee constituted by the Hon'ble NGT, PB, New Delhi in O.A. No.- 269/2021. The point wise present status as observed during site inspection of the observations and recommendations of the report of the committee constituted by the Hon'ble NGT, PB are tabulated as below :-

Observations		
S. No.	Observations	Present status
2.1	It was observed that the Over Burden removal operations were being carried out in fiery patch for extraction of coal.	<i>At the time of inspection no such activity was being carried out. However, the PP informed that to avoid the fiery patch wetting of the area is being carried out. Moreover, the wetting / sprinkling is also carried out during shovel operations, excavation, material transportation, at T Point, dumping point etc.</i>
2.2	Water sprinklers and fog based dust suppression systems are far less in number and is not commensurate with scale of operation. (Photographs enclosed as Annexure - 'C').	<i>The PP informed that 4 mobile sprinklers of 20 KL capacity, 1 truck mounted fog cannon gun of 40 m radial throw, 1 mist sprinkler of 12 KLD capacities are deployed at mine site.</i>
2.3	Haul roads in the lease area are made of loose soil. It adds to fugitive emission for plying of heavy vehicles at high frequency.	<i>The PP informed that water spraying is being done on the haul roads with the help of the 4 mobile sprinklers of 20 KL capacity which are deployed at the mine site.</i>
2.4	Tree plantation is very poor in and around inspection site. Negligible plantation is visible in safety zone and along haul roads.	<i>The PP informed that the work order for tree plantation over an area of 8 Ha. (20,000 nos. of plants) has already been issued to. Forest Department but did not provide the work order copy at the time of inspection.</i>
3.1	Control fugitive emission at source	

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a.	Over Burden handling areas – Intensify dust suppression system in place by increasing no. of machines and frequency of dust suppression activity such as water sprinklers coupled with fog based dust suppression system. In case of coal fines, fogs are better suppressant for the nature and size of coal fines.	<i>As informed by the PP, it is under proposal stage.</i>
b.	Steps to prevent spillages from transporting vehicles – The mining authority should ensure compliance of Hon'ble NGT order (OA 284/2019 dated 19.09.2019), The order states that all vehicles used for coal transportation should take necessary action to prevent any spillages from these vehicles. A minimum safe free board (preferably not less than 5 cm) should be maintained in all the loaded vehicles (to prevent the spillages). The loaded material should be properly covered with impervious material to prevent the escape of fines from it under negative draft as well as percolation of rain water which may lead to seepage from it.	<i>As informed by the PP, a free board is being maintained in the loaded vehicles. However, at the time of inspection no transportation was going on.</i>
c.	Vehicles plying on roads – Water spraying on haul roads should be done using chemical dosed water as it strongly binds loose soil particles. This binding of particles has lasting impact. This in turn will help control fugitive emission resulting from plying of vehicles	<i>As informed by the PP, it is under proposal stage.</i>
d.	Installation and Interlocking of Online system with operation of water sprinklers – Minimum 2 no of online systems to be commissioned in the downstream of Over Burden handling area in direction of habitations. 1 st to be installed where dust concentration is maximum and second where this is brought within CPCB norms. These should be located between source (Over Burden handling area) and sink (habitations). Operation water sprinklers in the area to be interlocked with Online system such that sprinklers starts as dust concentration exceeds norms and stops as it is brought within norms. Only chemical dosed water spray should be done for dust suppression on roads	<i>As informed by the PP, it is under proposal stage.</i>
e.	Keep multiple handling of Over Burden to minimum – This will reduce fugitive emission proportionately and the resultant dust pollution.	<i>As informed by the PP, at present the OB is being stored at a designated place and it has reached the maximum height.</i>
f.	Over Burden shifting and dumping only in upwind direction away from habitations – Practice will help minimize fugitive dust load reaching to habitations and the resultant	<i>As informed by the PP, at present the OB is being stored at a designated place and it has reached the maximum height and now the OB which is being stored is in upwind</i>



	impact.	<i>direction only.</i>
3.2	<u>Dense green belt development</u> – Tree plantation is negligible in safety zone and along roadsides. Green belts are very effective barrier against fugitive emission generated during handling of burnt Over Burden. Thick green belt developed around dust affected habitations can bring relief to inhabitants by acting as barrier between source and the sink. Extensive and at high density avenue plantation with dust tolerant native tree species to be done along haul roads.	<i>As informed by the PP, it is under proposal stage.</i>
3.3	<u>Ecological restoration of Over Burden dumps</u> – Such a site is very few and poorly maintained. Efforts and performance need to be reinforced for visible results. This can be realized by planting grass, herb, shrub and trees in the area earmarked for the purpose coupled with sustained maintenance.	<i>As informed by the PP, it is under proposal stage.</i>
3.4	<u>All available bare land to be thickly vegetated and properly maintained</u> – This will reduce dust getting air borne and its impact.	<i>As informed by the PP, it is under proposal stage.</i>
3.5	<u>Dedicated team for controlling dust emission</u> – A dedicated team led by an officer not less Manager should be deployed at site for controlling fugitive emission generated in the area.	<i>As informed by the PP, it is under proposal stage.</i>

Whereas, Regional Officer, JSPCB, Dhanbad has recommended to ask show cause to the Unit to submit a time bound action Plan for compliance of the abovementioned observations and recommendations of the Committee constituted by the Hon'ble NGT, PB, New Delhi and Environmental Compensation may be levied for not taking proper effective measures to stop burning of coal and control dust emissions from the Over Burden.

Now, therefore, in view of the above and by exercising the powers vested under the section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under the section 21 of Air (Prevention and Control of Pollution) Act, 1981 you are given 2nd opportunity to Be present in person on **06.7.2022** at 11:30 AM in the office chamber of the Member Secretary to explain why the Environmental Compensation should not be levied upon your unit.

Yours faithfully
Sd/-

(Yatindra Kumar Das)
Member Secretary

Ranchi, Dated 30/6/2022

Memo No: B - 1239

Copy to: The Regional Officer, Regional Office, JSPCB, Dhanbad for information and necessary action from his end.

(Yatindra Kumar Das)
Member Secretary

48



BH/ RAT COKING COAL LIMITED

(A Subsidiary of coal India Limited)

A Mini-Ratna Company

OFFICE OF THE PROJECT OFFICER

AMALGAMATED BLOCK-II OCP MINE

PO: Nudkharkee, Dist :Dhanbad -828307



Ref: BCCL/ABOCP/PO/2022-23/ 3276

Date: 18.06.2022

To,
Shri. Yatindra Kumar Das,
Member Secretary,
JSPCB Ranchi-834004

Subject: "Reply to Show cause notice under the section 25 of Water(Prevention and Control of Pollution) Act, 1974 and under the section 21 of Air(Prevention and control of Pollution) Act, 1981 regarding"

Ref No: B-936 dated 11.05.2022

Respected Sir,

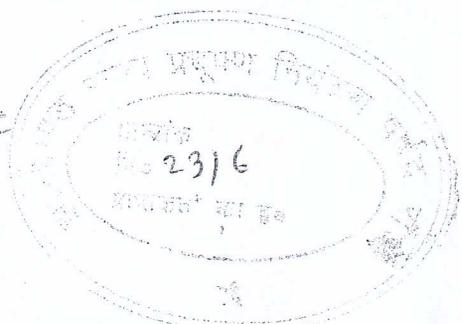
In view of Hon'able NGT order dated 08.11.2021 in O.A. No 269/2021 a joint committee was constituted to review the Grievance in the application of Sri Vijay Sharma, Convenor, Nagrik Parishad, Baghmara, Dhanbad, against "inaction of authorities in taking steps against air pollution caused by **burning of overburden** from the opencast mine of Coal India Limited at Baghmara, Benedih section of Block-II Area, BCCL. Inspection for which was conducted on 30.12.2021, following these certain recommendations were prescribed by the committee. The following Actions is being taken considering the recommendations.

Sl No.	Recommendation of NGT committee	Observation by Regional Officer, JSPCB Dhanbad	Action taken/ Prevailing practice in ABOCP mine(complaint site)
2.1	It was observed that the Over Burden removal operation were being carried out in fiery patch for extraction of coal	At the time of inspection no such activity was being carried out .However, the PP informed that to avoid the fiery patch wetting of the area is being carried out .More over ,the wetting /sprinkling is also carried out during shovel operation ,excavation ,material,transporta tion at T point ,dumping point etc	Operation is carried out in fiery patch.

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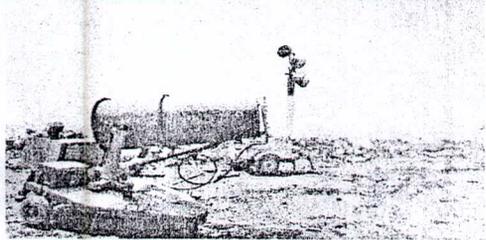
Sri Yatindra Kumar Das
23/6/22

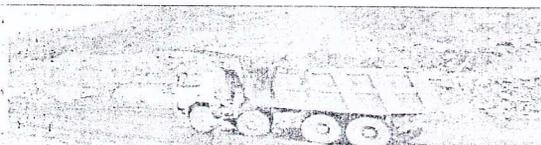
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24/6/2022



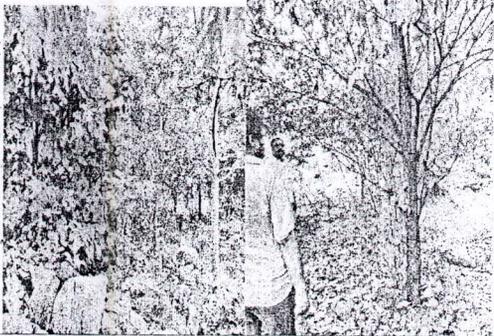
Sri Dilip Kumar
30795
23/06/22

2.2	Water sprinkler and fog based dust suppression systems are far less in number and is not commensurate with scale of operation (Photographs enclosed as Annexure-C).	The PP informed that 04 mobile sprinklers of 20KL capacity. 1 truck mounted fog cannon gun of 40m radial throw. 1 mist sprinkler of 12 KLD capacities are deployed at mine site.	04 no's of mobile sprinkler of 20KL capacity is functional 24x7. One truck mounted fog cannon /gun of 40m radial throw having 12KLD capacity is functional along with one 50 m range stationary fog cannon is deployed in OB dumping area. Indent for 03 no's of 100 m range stationary fog cannon /gun has been made.
2.3	Haul roads in the lease area are made of loose spoil .It adds to fugitive emission for plying of heavy vehicles at high frequency.	The PP informed that water spraying is being done on the haul roads with the help of the 4 mobile sprinklers of 20 KL capacity which are deployed at the mine site.	04 no's 20 KL capacity mobile sprinkler is functional 24x7. Process for use of chemical based suppressant has been initiated that will be done by Dec'22.
2.4	Tree plantation is very poor in and around inspection site. Negligible plantation is visible in safety zone and along haul roads.	The PP informed that the work order for tree plantation over an area of 8 Ha(20000 no's) visible in safety zone and along haul roads.	Work order of Eco restoration site of 8 ha block plantation along with 500 gabion plantation has been given to DFO, Dhanbad along with 3.5 Ha. Departmental plantation is to be carried out in FY 2022-23 near the complaint site.
3.1	(a) Over burden handling areas: intensify dust suppression system such as water sprinklers coupled with fogging arrangement.	As informed by the PP, it is under proposal stage	The working in fiery patch (overburden handling area) has been limited to a particular zone where the dust suppression system is properly implemented. There are 3 different pipe ranges connected to 2000GPM pump is utilized for quenching fiery benches, 4 Nos of 20KL mobile water sprinkler, 1 no of 50m range Fog cannon & one truck mounted Fog cannon is operational of the complaint site.
(b)	Steps to prevent spillage from transporting vehicles	As informed by the PP, a free board is being maintained in the loading vehicles. However at time of inspection no	The Overburden (OB) handling dumpers ensured with handling of lesser quantity of OB and wetting with overhead canopy-based shower arrangement. For coal caring vehicles plying on public road is ensured with 100% covered transportation. Also the transportation route has a PQC road with a dedicated 28KL fogging based water sprinkler.



		transportation was going on.	
(c)	Vehicle plying on road: water spraying using chemical dosed water.	As informed by the PP, it is under proposal stage.	The option of use of chemical as dust suppressant is being explored and communication is made for granting of approval from HQ level and its implementation will be ensured within 6 month (by Dec,2022)
(d)	Installation and interlocking of online system with operation of water sprinklers	As informed by the PP, it is under proposal stage.	The matter has been discussed at corporate level and it being a new technology will be decided by competent authority for its proper implementation. Meanwhile 2 Online PM10 analyzer system already installed near to the complaint site(both within 1km range) thus its online data is monitored regularly and strict dust control measures are implemented if data goes on higher note. i.e., stoppage of work. Indent for 3nos of 100m range fog cannon has also been done.
(e)	Keep multiple handling of Overburden to minimum	As informed by the PP, at present the OB is being stored at a designated place and it has reached the maximum height.	The complaint site being a fiery patch were overburden removal is taking place to cut the expansion of fire, the sanctioned strength of Overburden handling for the site is 13 shovels of 2.4m ³ each while the operational capacity utilization is limited to 5 shovels of 2.4m ³ each i.e., (38.5%). The dumping of overburden is done at a designated site away from windward side of habitation zone.
(f)	Overburden burden shifting and dumping only in upwind direction away from habitation	As informed by the PP, at present the OB is being stored at a designated place and it has reached the maximum height and now the OB which is being stored is in upwind direction only.	Predominant wind direction is SW/W. Dumping is ensured to minimize the dust propagation keeping in view of dominant wind direction.
3.2	Dense green belt development	As informed by the PP, it is under proposal stage.	For FY 2022-23, 08 Ha in the safety zone adjacent to the site and 500 No's of gabion plantation along the transportation/connecting route has been awarded to DFO Dhanbad for plantation (SE side to complain site). Also 3.2 Ha barren land/slope area will be taken for plantation in Fy 2022-23. (West to complain site) Also there are total of 45 Ha of plantation/eco-restoration sites in Block 2 OCP in which adjacent to the site there is 7.2ha in West while 12.4 in North and grassing of 4 Ha of OB dump running parallel to the site.
3.3	Ecological restoration of Overburden	As informed by the PP, it is under proposal stage.	32 Ha inactive and old OB dump has already been under ecological restoration. Currently all OB dumping sites are active, while the OB dumping site of complain site will be taken for

44

			next FY which will be around 5Ha. 
3.4	All available bare land to be thickly vegetated and properly maintained	As informed by the PP, it is under proposal stage.	All available bare/barren lands are taken up every year in phased manner. For FY 2022-23, 08 Ha in the safety zone adjacent to the site and 500 nos of gabion plantation along the transportation/connecting route has been finalized for plantation by DFO. Also 3.2 Ha barren land/slope area will be taken for plantation in FY 2022-23.
3.5	Dedicated team for controlling dust emission	As informed by the PP, it is under proposal stage.	Shri K.K.Dutta Mines Manager along with site Manager is the assigned person dedicatedly appointed to look after the implementation of active dust control measures.

Annexures attached:

- Work Order to DFO Dhanbad for plantation
- Work Order for construction of PQC Road
- Purchase order of Truck mounted Fog cannon
- Complainant accepting satisfactory dust control measures been implemented.
- Grassing of slope near complain site.
- Indent for 3nos of 100m range Fog cannon.

Yours faithfully,


 18/6/2022
 Project Officer
 ABOCP Mine

PROJECT OFFICER
 Amalgama Ted Block - I OCP Mine
 P.O. - Nudkurkee (Dhanbad)



23

BIHARAT COKING COAL LIMITED
(A Subsidiary of Coal India Limited)
OFFICE OF THE GENERAL MANAGER
BLOCK-II AREA, PO-NAWAGARAH, DHANBAD-828206
CIN:U10101JH1972GO1000918
Tel. No-0326-2393108/Fax No-0326-2393108

Ref: BCCL/GM/B-II/Env/2021-22/456

Date: 24.03.2022

To,

Divisional Forest Officer (DFO),

Dhanbad.

Subject: Work Order for carrying afforestation over 8 ha of Barren land & 500 Nos. of Gabion plantation in ABOCP Mine of Block-II Area.

Ref: (i) Block-II Area letter vide no. BCCL/GM/B-II/Env./21-22/2440 dt 11.02.2022.

(ii) Your offer letter vide no. 457 dt 25.02.2022 & 690 dt 22.03.2022.

Dear Sir,

This has reference to above mentioned letters, competent authority has approved for carrying afforestation over 08 ha of Barren land & 500 Nos. of Gabion plantation in ABOCP Mine of Block-II Area through DFO, Dhanbad, for a total estimated value of ₹ 44, 78,388.05 (Rupees Forty four lakhs seventy eight thousand three hundred eighty eight and five paise only) for four years with the following terms and conditions in respect of above mentioned work:-

1. The Period of work will be of 04 years which includes advance (preparatory) work, Completion (Plantation) work and subsequent two years maintenance work as per the estimate provided by Forest Department.
2. The aforesaid work is to be carried out at below mentioned sites:

S No	Name of the colliery, Area	Type of Plantation	Nature of Land	Area/No.	Remark
1	ABOCP Mine , Block-II Area	Block (2500 plant/Ha)	Barren land	08 Ha	Location plan enclosed
2		Gabion (Bamboo)	Transportation and connecting roads	500	

3. The Forest department shall conduct all its afforestation activities subject to all laws, rules, statutory orders and regulations applicable to the site and the nature of the work.
4. The Forest department shall take up afforestation works on company's land with due expertise and supervision as per the scheme & estimates duly sanctioned as per the estimate submitted by forest department.
5. The Forest department shall exercise precautions on the aid and advice of the mine management for the safety of all lives and properties involved in the afforestation activities.

6. SCOPE OF WORK

This work shall be done with the following attributes:

- (i) Self-sustaining / healthy plantation at the end of project period/ at the handover of the site.
- (ii) The plants planted shall be of native species, high root density, soil binding species, thick canopy and/or fruit bearing. The following suggested native species shall preferably but not limited to be planted at the sites:

For Block Plantation:

S.No.	Botanical Name	Common name	S.No.	Botanical Name	Common name
1.	<i>Gmelinaarbor</i>	Gamhar	11	<i>Syzygiumcumini</i>	Jamun
2.	<i>Terminaliaarjuna</i>	Arjun	12	<i>Aeglemarmelos</i>	Bel
3.	<i>Alstoniascholaris</i>	Chatni	13	<i>Mangiferaindica,</i>	Aam
4.	<i>Anthocephalusindicus</i>	Kadamb	14	<i>Embilicaofficinalis</i>	Awala
5.	<i>Madhucaindica</i>	Mahua	15	<i>A. Odoratissima</i>	Kala Siris
6.	<i>AlbiziaProcera</i>	Safed Siris	16	<i>Buteamonosperma</i>	Palash
7.	<i>Albizzialebeck</i>	Siris	17	<i>Cassia fistula</i>	Amaltas
8.	<i>Bombaxceiba</i>	Semal	18	<i>Azadirachtaindica</i>	Neem
9.	<i>Acacia Catechu</i>	Desi Kher	19	<i>Artocarpus heterophyllus</i>	Kathal
10	<i>Dalbergiasisoo</i>	Shisham	20	<i>Ficusglomerata</i>	Gular
21.	And other fruit bearing native species or the species deemed suitable by the Forest dept.				

For Gabion Plantation:

S.No.	Botanical Name	Common name	S.No.	Botanical Name	Common name
1	<i>Anthocephalusindicus</i>	Kadamb	5	<i>Artocarpus heterophyllus</i>	Kathal
2	<i>Alstoniascholaris</i>	Chatni	6	<i>Terminaliaarjuna</i>	Arjun
3	<i>Syzygiumcumini</i>	Jamun	7	<i>Madhucaindica</i>	Mahua
4	<i>Albizzialebeck</i>	Siris	8	<i>Ficusreligiosa</i>	Pipal

- (iii) Survival of the plantation at the end of the project period shall be :

- Not be less than 80 per cent for block plantation and
 - 100 % for Gabion plantation.
7. Annual Joint Inspection report of the inspection carried out by joint team of Forest Department and BCCL personnel after the completion of each year work should indicate name of the site, year of plantation, number of plants, name of the species present, date of inspection and survival rate.
 8. The display boards shall be installed at all the plantation sites indicating, the name of the company, the no. of plantation, species planted, name of site of plantation and plantation year.
 9. All the materials & manpower required with regard to the aforesaid work shall be arranged by you at your own cost.
 10. As the afforestation work has been directly monitored by Ministry of Coal, every year on monthly basis; therefore, you will provide the plantation data from June 2022 to October 2022 on monthly basis during the completion year (2022-23).
 11. The afforestation sites as mentioned in the this work order shall be handed over to mine management after the Joint inspection at the end of the Maintenance year-2 and having survival rate not less than 80% for block plantation & 100% for gabion plantation.

12. TERMS OF PAYMENT

Total project cost is ₹ 44, 78,388.05 rounded (Rupees Forty four lakhs seventy eight thousand three hundred eighty eight and five paise only) as per the estimate submitted by Forest Department. The payment schedule will be as follows: -

S. No	Financial Year	Details of the work	Amount (₹)	Remarks
1	2021-22	Advance Work	23,20,562.78	Wages @ ₹311.33 per MD
2	2022-23	Completion work	11,46,229.75	
3	2023-24	Maintenance work-1	5,59,343.77	
4	2024-25	Maintenance work-2	4,52,251.75	
Total			44,78,388.05	

13. The Forest department shall pay wages not less than the minimum wages fixed by the Govt of Jharkhand to the labourers engaged in the execution of the aforesaid work and it will be the responsibility of the Forest department to ensure the compliance of the payment of wages to its workmen/labourers as per law and company shall not be held responsible for the same.
14. The estimate has been submitted by Forest Department based on the prevailing labour wages of Govt. of Jharkhand. However, the payment of Completion work, first year maintenance work and second year maintenance work will be made as per the actual labour wages of Govt. of Jharkhand prevailing in the corresponding year. Therefore, the forest department shall certify the rate of labour wages for the corresponding year and raise demand letter/ bill based on the actual rates of labour wages to that corresponding year.
15. In case of revision of minimum wages by the Govt. of Jharkhand during the work, a revised estimate of the corresponding year of the scheme as per the work order shall be submitted to the company by Forest Department and claim the amount of difference in wages payable due to increase in labour wages on the basis of man days works on revised wage for which the forest department shall certify.
16. **Paying Authority:** Area Finance Manager (AFM), Block-II Area, BCCL, Dhanbad.
17. All the payment will be made by ELECTRONIC MODE through bank in the account of DFO, Dhanbad. You are required to fill the format of Electronic Fund Transfer (EFT) in triplicate which is enclosed as annexure-A.
18. For release of the payment, you have to submit:-
 - a) The letter of acceptance of the work order along with the Demand letter/Bill for the Advance work.
 And for further payments regarding this work order:-
 - a) Utilization certificate of the preceding payment made to you in respect of this work order
 - b) Joint inspection report of preceding year's work.
 - c) Demand letter/Bill based on the actual rates of minimum wages by the Govt. of Jharkhand to that corresponding year for payment.
 The utilization certificates along with joint inspection report shall be accepted by the accepting authority i.e. General Manager, Block-II Area, BCCL, Dhanbad.
19. BCCL shall not have any liability in case of any accident etc. towards Forest Department's personnel/ staffs /workers during the execution of the work.

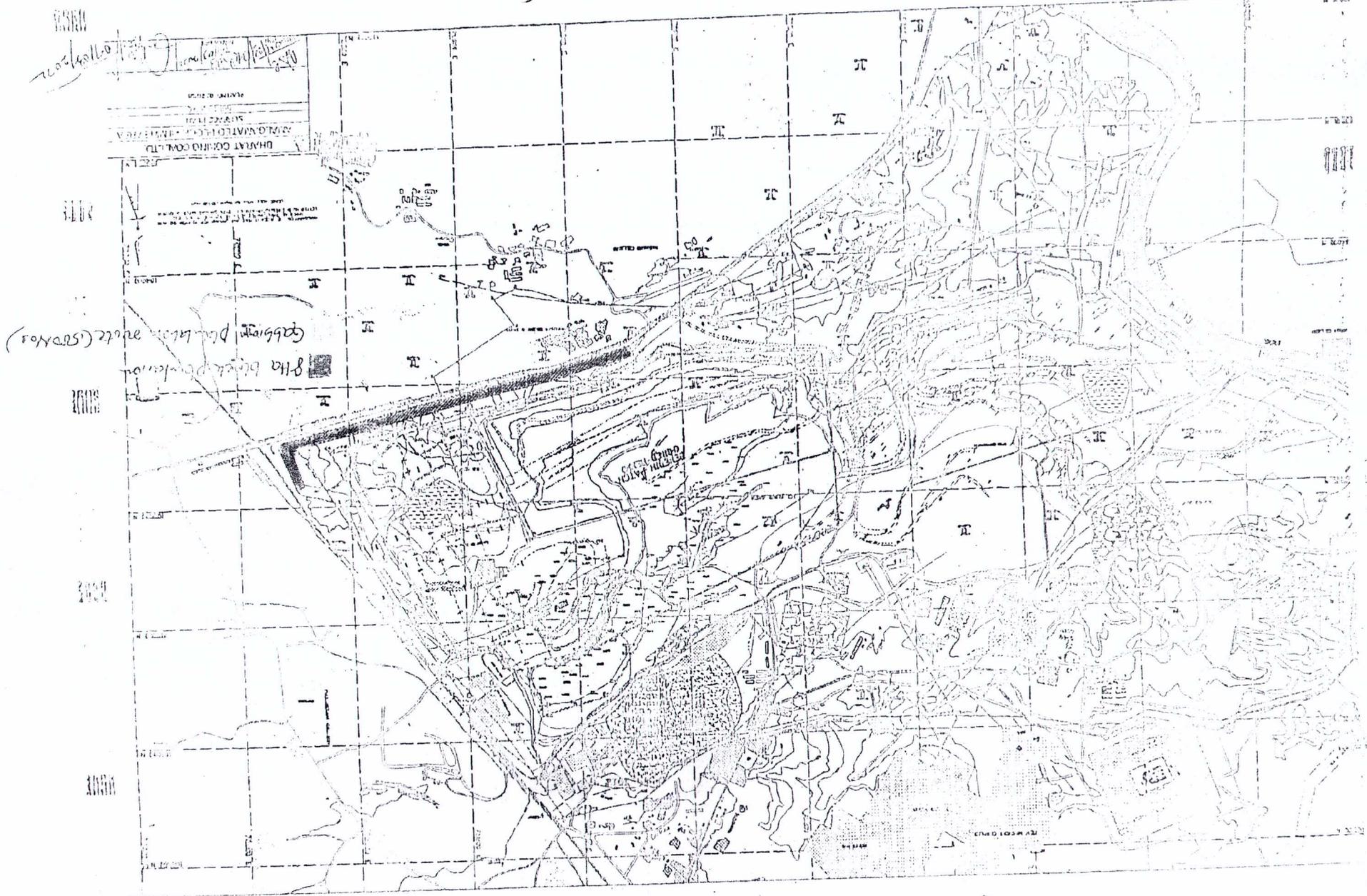
- 10
20. Child labour is prohibited under Mines Act, therefore, child labour shall not be deployed in the aforesaid work.
 21. All other conditions stipulated in aforementioned reference letters shall be complied.
 22. Matter relating to any dispute or difference arising out of this work order shall be subject to the jurisdiction of Dhanbad court only.

Zunwar
24/3/22

General Manager
Block-II Area

Copy to:-

1. TS to D (T) OP/ D(T) PP, BCCL..... for kind information please.
2. GM (Vigilance), BCCL.....for kind information please.
3. HOD, (Env), HQ, Koyla Bhawan, Dhanbad
4. AFM), Block-II Area
5. Project Officer, ABOCP Mine , Block-II Area
6. AM (Env), Block-II Area
7. Master File/Office Copy





भारत कोयला लिमिटेड

(कोयला इंडिया लिमिटेड का एक अंग)

BHARAT COKING COAL LIMITED

(A Subsidiary of Coal India Limited)

Civil Engineering Department, Office of the General Manager, Block II Area,

Dhanbad - 828306 (JH)

Phone: 0326-2393108, e-mail: bccl.block2civil@gmail.com Website: www.bcclweb.in

Ref: BCCL/Block-II/Civil/WO/2021-22/40/304

Date: 30/11/21

To
M/s Md Akbar
Civil Contractor
At Bhandaridih, PO-Katrasgarh,
PS- Katrasgarh, Dist-Dhanbad (Jharkhand)
Mob : +91-8002715552
Email : akbarsaja734@gmail.com

Sub: Work Order for the work of "Construction of PQC Road for coal transportation from Nearby Basanti Mata Chowk to New Madhuband Washery gate under Block II Area"

Ref:

1. NIT Ref. No. : GM/B-II/CIVIL/E-TENDER/21-22/19 DT. 14.07.2021
2. LOA Ref. No. : BCCL/Block-II/Civil/LOA/2021-22/40 dt 12.10.2021
3. PO No. 5500000869 dt 29.11.2021 Rs 1,21,67,908.12/-

Dear Sir,

With reference to the above referred tender, this is to inform you that your offer to undertake the subject work at a value of **Rs. 1,21,67,908.12 (Rupees One crore twenty one lakh sixty seven thousand nine hundred eight and paise twelve only)** (including GST of Rs. 18,56,121.58) at overall **21.56% (twenty one point five six percentage)** below the Estimated Cost has been accepted by the Competent Authority based on terms and conditions contained in the NIT & Tender Document subject to the following stipulations:

1. The work is awarded on Item rate Basis.
2. All the materials and equipment required for the work will be arranged by you.
3. Your PAN No and GST Registration No as per submitted documents are AKWPA2899P and 20AKWPA2899PIZG respectively.
4. The rate quoted by you against item no. 1.01 to 1.07, 1.09, 1.11-1.12 of BOQ are found to be below 20% of the justified rate of the item and identified as ALR items. The rate quoted by you against item no 1.08 & 1.10 of BOQ are found to be above 20% of the justified rate of the item and identified as AHR items As such ALR and AHR items will be dealt as per provision of NIT.
5. Security Deposit shall consist of two parts & the same shall bear no interest:-

A) Performance Security:-

- a. **Rs. 2,00,000.00 (Rupees Two lakhs only)** deposited vide FDR No. 253513030000083; dated: 01.11.2021 issued by Union Bank of India, Katras Branch, Dhanbad.
 - b. **Rs. 1,65,200.00 (Rupees One lakh sixty five thousand two hundred only)** deposited vide FDR No. 253513030000082; dated: 01.11.2021 issued by Union Bank of India, Katras Branch, Dhanbad.
6. Retention Money:- All running on account bills shall be paid at 95% (ninety five percent) of work value. This 5% (five percent) deduction towards Retention Money i.e. **Rs. 6,08,396.00 (Rupees six lakh eight thousand three hundred ninety six only)** will be the second part of Security Deposit. The total security deposit for the whole work shall be Rs. 9,73,434.00 (Rupees Nine lakh seventy three thousand four hundred thirty four only).

Cont.....2

Signature

7. The work duration is of 150 days from the date of commencement of the work and five years maintenance after date of the completion of the work. The work shall be commenced within 7(seven) days after handing over the site of work. However, the date of commencement may be decided with mutual consent with the contractor on any date prior to the date as prescribed above.
8. The Maintenance of Pavement/road to be carried out by the contractor for 05(five) years at his/their own cost. The contractor shall be responsible to maintain the road till 05 (five) years after date of completion of work and shall adhere to the prescribed guidelines for maintenance as per direction of Engineer-In-Charge.
9. The contract period shall consist of construction period of road period and five years of maintenance after date of completion of work. (i.e. the defect liability period shall be 05 years from the date of completion of the work).
10. 50 % of Security Deposit shall be refunded after successful maintenance of 03 (three) years from the date of completion of the work.
11. The rest 50 % of Security Deposit shall be refunded after the successful completion of maintenance period of 05 (five) years from the date of completion of the work.
12. The defect liability period will be applicable as per terms and conditions of NIT.
13. The arrangement of necessary water for construction purpose shall be your responsibility (at your own cost). However, if available and feasible, the Company may arrange water at one point near the site of work for which recovery @ 1% of the contract value of work done will be made from your bills.
14. The arrangements of necessary electricity for the work will be your responsibility (at your own cost). However, if available and feasible, the Company may arrange electricity at one point near the site of work and necessary recovery of cost of energy consumed will be made at rates prescribed by the Company time to time. You shall provide energy meter for this purpose.
15. The license as per Contract Labour (Regulation & Abolition) Act 1970 and subsequent amendments thereof shall have to be obtained from your end as elaborated in the tender document. Implementation of contract labour (Regulation & Abolition) Act 1970 including issuance of Form-V to the agency shall be ensured from the Head of the concerned Area/Department, if applicable.
16. The Contractor/Contractors shall not pay less than the minimum wages to the laborer engaged by him/them as per Minimum Wages Act or such other legislation or award of minimum wages fixed by the respective State Govt. or Central Govt. as may be in force. The Contractor/Contractors shall make necessary payments of the provident fund for the workmen employed by him/them for the work as per the laws prevailing under provisions of CMPF and allied scheme and Miscellaneous Provisions Act, 1948 or Employees Provident Fund and Miscellaneous Provisions Act, 1952 as the case may be.
17. Precautions shall be exercised at all times by you for the protection of persons and property. The safety required or recommended by all applicable laws, codes, statutes and regulations shall be observed by you. In case of accident, you will be responsible for compliance with all the requirements imposed by the Workmen's Compensation Act or any other similar laws enforce and indemnify the company against any claim on this account as elaborated in the tender document.

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18. The Royalty clearance certificate should be submitted by you from the appropriate State Govt. Authorities prior to payment of final bill/release of Security Deposit as necessary.
19. The contractor has to ensure CMPE/EPF deduction and deposit the same to the CMPE/EPF account of the workers engaged for the work as per the provisions and necessary proof of payment of PF done is to be submitted before the authority issuing labour payment certificate as well as bill accepting authority prior to the payment of running on account/ final bill.
20. The payment of minimum wages through Bank and duly certified by competent authority to be ensured during execution of work.
21. You are requested to contact the Engg Asst. Block II Area, BCCL for further instruction towards execution of the work.
22. The Paying Authority for the work will be the Area Manager (Finance), Block II Area.
23. You are requested to deposit the Non-Judicial Stamp value of Rs. 10,000.00 (Rupees Ten thousand only) for execution of Agreement.

All other terms and conditions as appeared in the NIT & tender documents are applicable in the contract.

Yours faithfully,

[Handwritten Signature]
 29.11.2021
 Area Manager (Civil)
 Block II Area, BCCL

Copy to:

- 1) TS to D(T)(OP)/D(T)(P&P)/D(F)/D(P) CVO... for kind information.
- 2) GM(Block II Area)
- 3) GM(Civil/Welfare)/GM(Civil) Design Cell, BCCL
- 4) AGM,AFM,APM Block II Area
- 5) PO(ABOCP),PO(MCW),PO(New MCW) Block II Area
- 6) Dy. Manager (Civil), QC, CED.
- 7) Sri B.C Das, Engg Asst (Civil), Block II Area
- 8) RLC/ALC Dhanbad
- 9) LEO (C) Baghmara at Bokaro Sec -4-F, Qtr nos. 7061,BS City Bokaro
- 10) Concerned File.



भारत कोकिंग कोल लिमिटेड

(कोल इंडिया लिमिटेड का एक अंग)

BHARAT COKING COAL LIMITED

(A Subsidiary of Coal India Limited)

Civil Engineering Department, Koyla Nagar, Dhanbad - 826 005 (JH), India.

e-mail: gmcivil.bcoel@coalindia.in

Ref. No: BCCL/CED/GM(C)/WO-28/2021-22/779

Date: 01.12.2021

To
M/s NDC-MK(IV)
D-2 First Floor Hari Kunj Apartment,
Beside Bank of India, Saraidhela,
Dhanbad, Jharkhand - 828127
Mob: +91-7488865308
Email: ndc.mk2021@gmail.com, ndcmk2021@gmail.com

Sub: Work Order for the work of "Construction of POC coal transportation road from Nudkhorkee feeder breaker to KKC main siding under Block II Area of BCCL"

- Ref: 1. NIT Ref. No. : BCCL/CED/TCIeNIT-08/2021-22/182; dated: 23.06.2021
2. LOA Ref. No. : BCCL/CED/GM(C)/LOA-23/2021-22/588 Date: 08.10.2021.
3. Asset Code: 930000000026 & Party Code : 10043574

Dear Sir,

With reference to the above referred tender, this is to inform you that your offer to undertake the subject work at a value of Rs 4,76,39,663.18 (Rupees Four crore seventy six lakh thirty nine thousand six hundred sixty three and paise eighteen only) (including GST) at overall 0.321 % (Zero point three two one percentage) below the Estimated Cost has been accepted by the Competent Authority based on terms and conditions contained in the NIT & Tender Document subject to the following stipulations:

1. The work is awarded on Item rate Basis.
2. All the materials and equipment required for the work will be arranged by you.
3. Your PAN No and GST Registration No as per submitted documents are AAHAN0888R and 20AAHAN0888R1Z1 respectively.
4. The rate quoted by you against item no. 1.03, 1.04, 1.08, 1.11, 1.13 to 1.18 of BOQ are found to be below 20% of the justified rate of the item and identified as ALR items. The rate quoted by you against item no. 1.07 and 1.09 of BOQ are found to be above 20% of the justified rate of the item and identified as ALR items. As such ALR and AHR items will be dealt as per provision of NIT.
5. Security Deposit shall consist of two parts & the same shall bear no interest:-
 - A) **Performance Security:-**
Performance Security i.e. 3% of the work value shall be Rs. 14,29,190.00 (Rupees Fourteen lakh twenty nine thousand one hundred ninety only)
Rs.14,29,190.00 (Rupees Fourteen lakh twenty nine thousand one hundred ninety only) deposited by you vide BG ref. no - 087GT02212980001 dated 25.10.2021 of HDFC Bank, Dhanbad Branch (Validity up to 24.10.2022)
 - B) **Retention Money:-**
All running on account bills shall be paid at 95% (ninety five percent) of work value. This 5% (five percent) deduction towards Retention Money i.e. Rs. 23,81,984.00 (Rupees Twenty three lakh eighty one thousand nine hundred eighty four only) will be the second part of Security Deposit. The total security deposit for the whole work shall be Rs. 38,11,174.00 (Rupees Thirty eight lakh eleven thousand one hundred seventy four only).



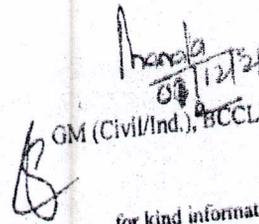
6. The work duration is of 150 (One hundred and fifty days from the date of commencement of the work and five years maintenance after date of the completion of the work. The work shall be commenced within 10 (ten) days from the issue of Letter of Acceptance or 7(seven) days after handing over the site of work whichever is later. However, the date of commencement may be decided with mutual consent with the contractor on any date prior to the date as prescribed above. As per PO the date of Commencement shall be 30.11.2021.
7. The Maintenance of Pavement/road to be carried out by the contractor for 05 (five) years at his/their own cost. The contractor shall be responsible to maintain the road till 05 (five) years after date of completion of work and shall adhere to the prescribed guidelines for maintenance as per direction of Engineer-in-Charge.
8. The contract period shall consist of construction period of road period and five years of maintenance after date of completion of work. (i.e. the defect liability period shall be 05 years from the date of completion of the work).
9. 50 % of Security Deposit shall be refunded after successful maintenance of 03 (three) years from the date of completion of the work.
10. The rest 50 % of Security Deposit shall be refunded after the successful completion of maintenance period of 05 (five) years from the date of completion of the work.
11. The defect liability period will be applicable as per terms and conditions of NIT.
12. The arrangement of necessary water for construction purpose shall be your responsibility (at your own cost). However, if available and feasible, the Company may arrange water at one point near the site of work for which recovery @ 1% of the contract value of work done will be made from your bills.
13. The arrangements of necessary electricity for the work will be your responsibility (at your own cost). However, if available and feasible, the Company may arrange electricity at one point near the site of work and necessary recovery of cost of energy consumed will be made at rates prescribed by the Company time to time. You shall provide energy meter for this purpose.
14. The license as per Contract Labour (Regulation & Abolition) Act 1970 and subsequent amendments there of shall have to be obtained from your end as elaborated in the tender document. Implementation of contract labour (Regulation & Abolition) Act 1970 including issuance of Form-V to the agency shall be ensured from the Head of the concerned Area/Department, if applicable.
15. The Contractor/Contractors shall not pay less than the minimum wages to the laborer engaged by him/them as per Minimum Wages Act or such other legislation or award of minimum wages fixed by the respective State Govt. or Central Govt. as may be in force.
16. The Contractor/Contractors shall make necessary payments of the provident fund for the workmen employed by him/them for the work as per the laws prevailing under provisions of CMPF and allied scheme and Miscellaneous Provisions Act, 1948 or Employees Provident Fund and Miscellaneous Provisions Act, 1952 as the case may be.
17. Precautions shall be exercised at all times by you for the protection of persons and property. The safety required or recommended by all applicable laws, codes, statutes and regulations shall be observed by you. In case of accident, you will be responsible for compliance with all the requirements imposed by the Workmen's Compensation Act or any other similar laws enforce and indemnify the company against any claim on this account as elaborated in the tender document.



18. The Royalty clearance certificate should be submitted by you from the appropriate State Govt. Authorities prior to payment of final bill/release of Security Deposit as necessary.
19. The Provision for PF in the work is Rs. 1,01,724.00 (Rupees One lakh one thousand seven hundred twenty four only). The contractor has to ensure CMPE/EPF deduction and deposit the same to the CMPE/EPF account of the workers engaged for the work as per the provisions and necessary proof of payment of PF done is to be submitted before the authority issuing labour payment certificate as well as bill accepting authority prior to the payment of running on account/ final bill.
20. The payment of minimum wages through Bank and duly certified by competent authority to be ensured during execution of work.
21. You are requested to contact the General Manager, Block-II Area, BCCL for further instruction towards execution of the work.
22. The Paying Authority for the work will be the Area Manager (Finance), Block-II Area.
23. You are requested to deposit the Non-Judicial Stamp value of Rs. 10,000.00 (Rupees Ten thousand only) for execution of Agreement.

All other terms and conditions as appeared in the NIT & tender documents are applicable in the contract.

Yours faithfully,


GM (Civil/Ind.), BCCL

..... for kind information

Copy to:

- 1) D (T) (OP)/D (T) (P&P)/D (F)/D (P)/ CVO, BCCL.
- 2) GM (Civil/Welfare)/ GM (Civil) Design Cell, BCCL.
- 3) GM (Fin) I/c, Koyla Bhawan, BCCL.
- 4) Chief Manager (P), CLMC, BCCL.
- 5) HOD (Pay), Koyla Bhawan, BCCL.
- 6) Area Manager (Civil), Block-II Area, BCCL.
- 7) Area Manager (Finance), Block-II Area.
- 8) Area Manager (P), Block-II Area, BCCL.
- 9) Deputy Manager (P), CED, BCCL.
- 10) Dy. Manager (Civil), QC, CED.
- 11) Dy Manager (Civil), TC I/c, CED BCCL.
- 12) ALC (C)-1, II & III Murli Nagar, Shram Bhawan, J.J. Nagar, Dhanbad.
- 13) LEO (C)-1, I, III & IV Murli Nagar, Shram Bhawan, J.J. Nagar, Dhanbad.
- 14) Concerned File.



BHARAT COKING COAL LIMITED
(A Subsidiary of Coal India Ltd.)

भारत कोकिंग कोल लिमिटेड
OFFICE OF CHAIRMAN-CUM-MANAGING-DIRECTOR
Bharat Coking Coal Limited,,

P.O - BCCL Township, Dist.-Dhanbad, Jharkhand, India-826005

Coal India Limited

A Maharatna Company
www.coalindia.in

Phone No:

Fax :

Website :

CIN : U10101JH1972GOI000918

Email :

GSTN : 20AAACB7934MFZB



Purchase Order No: 510000223

PURCHASE ORDER

Document Date: Sep 1, 2021

To,

NATURE GREEN TOOLS & MACHINES
27,28,29/24,SOUTH SIDE OF G T ROA
GHAZIABAD, UTTAR PRADESH-201009
GHAZIABAD
201009
Uttar Pradesh
India

PCC BY REGD. POST/MAIL

E-Mail Address: GITANJALI@NGMGF.COM

Telephone: 959978527

Gstin No.: 09AACCV6083B1ZC

Vendor Code: 10029706

Subject: Procurement of Truck Mounted Fog cannon machine

Ref: Against Gem Bid no GEM/2021/B/1243542 Dated: 31-05-2021

With reference to the above, we, for and on behalf of BCCL, hereby place PURCHASE ORDER on you for supply of following items as per rate, terms and conditions indicated below:

Item	Material No.	Unit	Po Quantity	Short Text	Net Price	Description	Amount	Net Value
10	7120920070	EA	1.000	TRUCK MNTD FOG CANNON, MAKE-NATURE GREEN	3618412.00 INR	Gross Price	3618412.00	3618412.00
						IN: Integrated GST% (18.00)	651314.16	
Total Net Value Exclusive of Tax in							INR	3,618,41
Total Net Value Inclusive of Tax in							INR	4,269,726.

Material	Item	Part No.	HSN/SAC	Material Description
7120920070	00010			

31

Material	Item	Part No.	HSN/SAC	Material Description
7120920070	10			

General terms and Conditions

All terms and conditions shall be as per GeM PO no GEMC-511687750799489 dated 01.09.2021

नागरिक परिषद, बाघमारा, धनबाद (झारखण्ड)

पत्रांक: 219/.....

दिनांक: 19/09/2021

सेवा में

महापौराध्यक्ष महोदय,
गांव चौक कोठे हिन,
उपरोक्त बाघमारा क्षेत्र।

विषय: जले हुए ओवर बर्डन के धूल कणों पर अंकुश लगाने के संबंध में।

महाराज,

सुपरोदन विषय की ओर आपका ध्यान आकृष्ट करते हुए धन्यवाद ज्ञापित करते हैं कि आपने हमारे पत्रांक 06 दिनांक 17.05.2021 का संज्ञान लेते हुए त्वरित कार्रवाई कर प्रदूषण फैला रहे जले हुए ओवर बर्डन के धूल कणों पर जल छिड़काव कर अंकुश लगाने का सतत प्रयास किया।

भविष्य में भी आपसे इसी तरह के सहयोग की अपेक्षा है ताकि इस कारोना काल में बाघमारा क्षेत्र के नागरिकों को स्वास्थ्य लाभ प्राप्त होता रहे और आपसे एक आग्रह है कि नागरिकों के लिए स्वस्थ परीक्षण का कैंप लगाकर उनके स्वास्थ्य की चिंता करेंगे।

सधन्यवाद !

भवदीय

संयोजक नागरिक परिषद
बाघमारा

प्रतिलिपि:-

1. नेशनल ग्रीन ट्रिब्यूनल (NGT)
2. अध्यक्ष झारखण्ड प्रदूषण बोर्ड।
3. अध्यक्ष सह प्रबंध निदेशक, नॉर्थकोवकोण्डिन।
4. सांसद गिरिडीह।
5. विधायक बाघमारा।

भारत कोकिंग कोल लिमिटेड
(भारत कोकिंग कोल लिमिटेड का एक अंग)



विभाग / Department :
अधिकारी का नाम / Name of Officer :

दिवाणी - पत्र
Narsing-Sheet

BHARAT COKING COAL LIMITED
(A Subsidiary of Coal India Limited)

संदर्भ / Ref: 10/8/2021/10/20/2021/10/20/2021
दिनांक / Date: 12/07/21

Subj: Proposal for "Procurement of 3 nos. of Mist/fog generator (100 mtr range) to be deployed at Cluster II, ABOCP Mine, Block-II Area for compliance of Consent to Operate condition enforced by Jharkhand State Pollution Control Board".

Water Sprinkling is very important as well as statutory in nature. Presently, Mobile Water Tankers are being used for spraying at various locations in cluster II for dust Control. Permanent arrangement of Spraying Mist Fog Cannon is due to time pointed by Jharkhand State Pollution Control Board (JSPCB) and by other regulatory bodies.

Dumka has been included in list of cities in National Clean Air Programme launched by Govt. of India. Jharkhand State Pollution Control Board (JSPCB) is monitoring the scenarios in Mines near Jharia town on regular basis.

As per the condition no. 12 of Consent to Operate (CTO) issued by Jharkhand State Pollution Control Board, Ranchi to Cluster-II group of mines (Copy enclosed): "Fixed or movable air mist guns to be installed & made operational to reduce air pollution in 90days". The procurement of 3Nos. of mist type/fog cannon is for compliance of the above said specific condition which will be stationed at Nudkhrurk Feeder Breaker (1No)& Kessargarh Feeder Breaker (2Nos). The detailed Scheme is enclosed herewith.

The total estimated cost for Procurement of 3 nos. of Mist/fog generator (100 mtr range) to be Deployed at Cluster II, Block-II Area is **Rs. 20,85,000 (Rs. Twenty Lakh Eighty Five Thousand only)** (including GST).

This proposal has been prepared as per the Purchase order of Govindpur Area provided by MM Department. BCCL HQ (Copies enclosed as Annexure II). A Plant & Machinery indent form (capital indent) for aforesaid procurement is enclosed. (Copy enclosed as Annexure I). Technical specification of fog canon along is enclosed. (Copy enclosed as Annexure III).

In view of the above, it is proposed for competent approval of Scheme, indent, estimate of "3 nos. of Fog Canon (Mist Sprayer) shall be installed to reduce the impact of air pollution" amounting to **Rs. 20,85,000 (Rs. Twenty Lakh Eighty Five Thousand only)** (including GST) through GeM Portal.

The activity has been included in Head "Environment" sub head- "Procurement of Dust Suppression system with Mist Blower". Head Code-126011, item Sl no.-24, 25 & 29 in the approved capital Budget of Block II Area (Copy enclosed).

For up to date General Manager for obtaining competent approval.

1631
6/8/21

[Signature]
31/7/21
Area Manager
ABOCP Mine

[Signature]
31/7/21
Area Manager
ABOCP Mine

[Signature]
28/7/2021
Asst. Engineer (I) &
ABOCP Mine

[Signature]
28/7/2021
Engineer (I) &
ABOCP Mine

[Signature]
31/7/21
Asst. General Manager
Block-II Area

[Signature]
31/7/2021
Area Manager
Block-II Area

[Signature]
31/7/21
Area Manager (Plaga)
Block-II Area

[Signature]
31/7/21
Area Manager
Block-II Area

[Signature]
31/7/21
Area Manager
Block-II Area

[Signature]
31/7/21
Area Manager (Fin)
Block-II Area

General Manager (E&M)/Hc, Keyla Bunker

GM (E&M) - III

[Signature]
06/8/2021

PLANT & MACHINERY INDENT FORM

BOLLAPALLE ABOCP / PO/767CA

4/21/21

4

ABOCP LIMITED

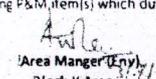
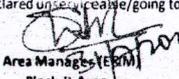
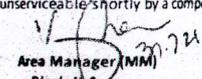
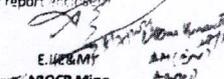
No.

Date 21/07/2021

P&M required for Unit/Scheme/Project Cluster-II ABOCP Mine

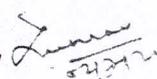
Sl. No.	Technical Specification	Quantity required	Estimated Price (INR) (Rate from purchase order Govindpur Area) (GeM portal)	Reference of the Rate	Justification
1	Complete technical specification is attached as annexure IA	3(Three)	20,85,000.00 /-	Item is procured for Govindpur Area by MM Dept., Kovla Bhawan from GeM Portal Basis of rates is enclosed	Maintenance of Production "Statutory Requirement" As per Consent to Operate(CTO) granted for Cluster-II Ref NO: JSPCB/HO/RNC/CTO-875-423/2020/1996 dated 30-12-2020 with one of the conditions No.12 is "Fixed or movable air mist guns to be installed & made operational to reduce air pollution in 90days".

Project report/Scheme which has been approved by _____ on _____ (Date)
 Part of existing P&M item(s) which duly been declared unserviceable/going to be unserviceable shortly by a competent survey committee. (Copy of report enclosed)

 Area Manager (Eny) Block-II Area
 Area Manager (EEM) Block-II Area
 Area Manager (MM) Block-II Area
 Project Officer ABOCP Mine
 E.UE&MT ABOCP Mine

I, _____ do hereby certify that the approved Project/Scheme is now ready execution/is expected to be ready at the project by _____ (date) in accordance with construction schedule _____ approved by the management and provided in the annual plan/ 5 year Plan

2. Such items are not laying surplus in any other project/stores

Signature of Competent Technical Authority 
 Designation: GM (Block-II Area)

I hereby declare power delegated in this regard for taking purchase actions

Signature of Sanctioning Authority _____
 Designation _____

In Purchase Department

Indent received	Indent materialized
Vide receipt No. _____	Vide purchase order No. _____
Date: _____	Date: _____

Signature _____ Designation G M (Purchase)

Signature _____ Designation _____

Signature _____ Designation _____



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,
Jharkhand State Pollution Control Board,
HIG-I, Housing Colony, Dhanbad-826001

Verification report of reply of show cause submitted by M/s Block II OCP against point raised during inspection

In the light of HQ letter Ref. no. B-1348 Ranchi, Dated: 14.07.2022 , the unit was Inspected on 02.08.2022 by under signatory along with Sri. Ashutosh Anand, C.E. , JSPCB, Dhanbad in the presence of Sri K.K. Singh, Project officer and Sri Uttam Kumar Jha, Asst. Manager, Env. for verification of reply submitted by the PP and facts found are as mentioned below:-

Sl No	Recommendation of NGT committee	Observation by Regional Officer, JSPCB Dhanbad	Action taken/ Prevailing practice in ABOCP mine(complaint site)	Present status
2.1	It was observed that the Over Burden removal operation were being carried out in fiery patch for extraction of coal	At the time of inspection no such activity was being carried out .However, the PP informed that to avoid the fiery patch wetting of the area is being carried out .More over ,the wetting /sprinkling is also carried out during shovel operation ,excavation ,material,transportation at T point ,dumping point etc	Operation is carried out in fiery patch with adequate dust control measures deployed.	Mining was found being done during the inspection. Wetting /sprinkling carried out during shovel operation was found not sufficient as the fugitive emission was seen during the inspection.
2.2	Water sprinkler and fog based dust suppression systems are far less in number and is not commensurate with scale of operation (Photographs enclosed as Annexure-C).	The PP informed that 04 mobile sprinklers of 20KL capacity. 1 truck mounted fog cannon gun of 40m radial throw, 1 mist sprinkler of 12 KLD capacities are deployed at mine site.	04 no's of mobile sprinkler of 20KL capacity is functional 24x7. One truck mounted fog cannon /gun of 40m radial throw having 12KLD capacity is functional along with one 50 m range stationary fog cannon is deployed in OB dumping area. Indent for 03 no's of 100 m range stationary fog cannon /gun has been made. Amount: Rs. 20,85,000/- Annexure1	Mobile sprinklers and Fog canon was found in operation. As informed by the PP stationary Fog canon deployment is still under tendering process.
2.3	Haul roads in the lease area are made of loose spoil .It adds to fugitive emission for plying of heavy vehicles at high frequency.	The PP informed that water spraying is being done on the haul roads with the help of the 4 mobile sprinklers of 20 KL capacity which are deployed at the mine site.	04 no's 20 KL capacity mobile sprinkler is functional 24x7. Process for use of chemical-based suppressant has been initiated that will be done by Dec'22.	Mobile sprinkler were found being in operation. Apart from that PP has also proposal for using chemical dust suppressant in mines to reduce dust emission from haul road during HEMM movement.

2.4	Tree plantation is very poor in and around inspection site. Negligible plantation is visible is safety zone and along haul roads.	The PP informed that the work order for tree plantation over an area of 8 Ha(20000 no's)visible in safety zone and along haul roads.	Work order of Eco restoration site is 8 ha block plantation along with 500 gabion plantations has been given to DFO, Dhanbad along with 3.5 Ha. Departmental plantation is to be carried out in FY 2022-23 near the complaint site. Work of an amount awarded to DFO Dhanbad: Rs. 44,78,388.05/- Work order Ref No: BCCL/GM/B-II/Env/2021-22/2485 Annexure2	300 gabion plantation and block plantation in about 3-5 hectare area has been started as informed.
3.1				
(a)	Over burden handling areas: intensify dust suppression system such as water sprinklers coupled with fogging arrangement.	As informed by the PP, it is under proposal stage	The working in fiery patch (overburden handling area) has been limited to a particular zone where the dust suppression system is properly implemented. There are 3 different pipe ranges connected to 2000GPM pump is utilized for quenching fiery benches, 4 Nos of 20KL mobile water sprinkler, 1no of 50m range Fog cannon & one truck mounted Fog cannon is operational of the complaint site. Truck mounted Fog cannon already procured and deployed at the site. Purchase Amount Rs. 36,18,412.00/- Annexure 4	Fog canon was found in operation. As informed by the PP stationary Fog canon deployment is under tendering process.
(b)	Steps to prevent spillage from transporting vehicles	As informed by the PP, a free board is being maintained in the loading vehicles. However at time of inspection no transportation was going on.	The Overburden (OB) handling dumpers ensured with handling of lesser quantity of OB and wetting with overhead canopy-based shower arrangement. For coal caring vehicles plying on public road is ensured with 100% covered transportation. Also, the transportation route has been converted to PQC road amounting to Rs. 1,21,67,908.12/- with a dedicated 28KL fogging based water sprinkler deployed. Annexure 3	Pucca transportation road has been provided.
(c)	Vehicle plying on road: water spraying using chemical dosed water.	As informed by the PP, it is under proposal stage	The option of use of chemical as dust suppressant is being explored and communication is made for granting of approval from HQ level and its implementation will be ensured within 6 months (by Dec,2022) Notesheet initiated as forming the base of trial run of use of chemical-based suppressant in Kuya colliery bastacolla area.	PP has proposal for using chemical dust suppressant in mines to reduce dust emission due to HEMM movement.
(d)	Installation and interlocking of online system with operation of water	As informed by the PP, it is under proposal stage.	2 Online PM10 analyzer system already installed near to the complaint site(both within 1km range)thus its online data is monitored regularly and	It is under process. PP has informed that they have technical issues in connecting IoT Devices connected to

	sprinklers		strict dust control measures are implemented if data goes on higher note. i.e., stoppage of work till the dust is suppressed using truck mounted fog cannon and other sprinkling arrangements deployed, Also, Indent for 3nos of 100m range fog cannon has also been done. Annexure 1	online portal. Data is being uploaded individually but there is some problem in interlocking system which is being taken up.
(e)	Keep multiple handling of Overburden to minimum	As informed by the PP, at present the OB is being stored at a designated place and it has reached the maximum height.	The complaint site being a fiery patch where overburden removal is taking place to cut the expansion of fire, the sanctioned strength of Overburden handling for the site is 13 shovels of 2.4m ³ each while the operational capacity utilization is limited to 5 shovels of 2.4m ³ each i.e., (38.5%). The dumping of overburden is done at a designated site away from windward side of habitation zone.	Total no. of OB handling shovel is 13 but only 5 shovel is being operated at present to minimize OB handling at multiple places. But Fugitive emission was seen during handling of Fiery overburden.
(f)	Overburden burden shifting and dumping only in upwind direction away from habitation	As informed by the PP, at present the OB is being stored at a designated place and it has reached the maximum height and now the OB which is being stored is in upwind direction only.	Predominant wind direction is SW/W. Dumping is ensured to minimize the dust propagation keeping in view of dominant wind direction.	Assured to comply. As informed by the PP there is plan to change the existing OB dump site and In-pit dumping will be started.
3.2	Dense green belt development	As informed by the PP, it is under proposal stage.	For FY 2022-23, 08 Ha in the safety zone adjacent to the site and 500 No's of gabion plantation along the transportation/connecting route has been awarded to DFO Dhanbad for plantation for which 70% work is completed and rest will be completed by this monsoon season. Also 3.2 Ha barren land/slope area has been taken for plantation in Fy 2022-23. There are total of 45 Ha of plantation/eco-restoration sites in Block 2 OCP in which adjacent to the site there is 7.2ha in West while 12.4 in North and grassing of 4 Ha of OB dump running parallel to the site.	Work order has been given to Forest department. PP has informed that plantation shall be done in coming monsoon.
3.3	Ecological restoration of Overburden	As informed by the PP, it is under proposal stage.	32 Ha inactive and old OB dump has already been under ecological restoration. Currently all OB dumping sites are active, while the OB dumping site of inspection site will be taken for next FY which will be around 5Ha.	Old dump and road side where plantation has not survived, Plantation is being done again. The Plantation on road side was found being done along the newly constructed PCC road. More saplings to be planted in this monsoon as informed by the PP.

3.4	All available bare land to be thickly vegetated and properly maintained	As informed by the PP, it is under proposal stage.	All available bare/barren lands are taken up every year in phased manner. For FY 2022-23, 08 Ha in the safety zone adjacent to the site and 500 nos. of gabion plantation along the transportation/connecting route has been finalized for plantation by DFO. Also 3.2 Ha barren land/slope area will be taken for plantation in FY 2022-23.	Assured to comply
3.5	Dedicated team for controlling dust emission	As informed by the PP, it is under proposal stage.	Shri K.K.Dutta Mines Manager along with site Manager is the assigned person dedicatedly appointed to look after the implementation of active dust control measures.	Dedicated team for controlling dust emission has been constituted headed by shri Anjani Kumar and consisting Sri BiswaroopBandhyopadhyay& Sri Uttam Kumar Jha.

Anand
12/10/22

Ashutosh Anand
C.E. Dhanbad

R.P. Kumar
14/08/22
R.P. Kumar
R.O., Dhanbad

Memo No.: 920

Dhanbad/Dated : 14/08/2022

Copy to: Member Secretary, Jharkhand State Pollution Control Board, Ranchi for information & necessary action.

R.P. Kumar
14/08/22
(R.P. Kumar)
R.O., Dhanbad



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400852/2400851/2400850(Fax), Web site : www.jspcb.org

Ref.: B-1873

Ranchi, Dated: 10/9/2022

From,

Yatindra Kumar Das,
Member Secretary

To:

Sri K.K. Singh,
The Project Officer, ABOCP Mine,
M/S Block II OCP,
BCCL, At- Bahghmara Area,
P.O.- Nudkharkee, Distt.- Dhanbad- 828307

Sub: Show Cause notice under the section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under the section 21 of Air (Prevention and Control of Pollution) Act, 1981 regarding.

Sir,

Whereas, the unit was inspected on 02.08.2022 by the R.O., Dhanbad along with his team in the presence of Sri K.K. Singh, Project officer and Sri Uttam Kumar Jha, Asst. Manager, Environment for verification of compliance with respect to the reply submitted by the Project proponent vide letter No.- 3489 dated 22.07.2022. During inspection following observation were made which are as follows:-

Sl. No..	Recommendation of NGT committee	Observation by Regional Officer, JSPCB Dhanbad	Action taken/ Prevailing practice in ABOCP mine(complaint site)	Present status
1.	It was observed that the Over Burden removal operation were being carried out in fiery patch for extraction of coal	At the time of inspection no such activity was being carried out .However, the PP informed that to avoid the fiery patch wetting of the area is being carried out .More over ,the wetting /sprinkling is also carried out during shovel operation, excavation ,material, transportation at T	Operation is carried out in fiery patch with adequate dust control measures deployed.	Mining was found being done during the inspection. Wetting /sprinkling carried out during shovel operation was found not sufficient as the fugitive emission was seen during the inspection.

		point ,dumping point etc		
2.	Water sprinkler and fog based dust suppression systems are far less in number and is not commensurate with scale of operation (Photographs enclosed as Annexure-C).	The PP informed that 04 mobile sprinklers of 20KL capacity. 1 truck mounted fog cannon gun of 40m radial throw, 1 mist sprinkler of 12 KLD capacities are deployed at mine site.	04 no's of mobile sprinkler of 20KL capacity is functional 24x7. One truck mounted fog cannon /gun of 40m radial throw having 12KLD capacity is functional along with one 50 m range stationary fog cannon is deployed in OB dumping area. Indent for 03 no's of 100 m range stationary fog cannon /gun has been made. Amount: Rs. 20,85,000/-	Mobile sprinklers and Fog canon was found in operation. As informed by the PP stationary Fog canon deployment is still under tendering process.
3.	Tree plantation is very poor in and around inspection site. Negligible plantation is visible in safety zone and along haul roads.	The PP informed that the work order for tree plantation over an area of 8 Ha (20000 no's) visible in safety zone and along haul roads.	Work order of Eco restoration site is 8 ha block plantation along will 500 gabion plantations has been given to DFO, Dhanbad along with 3.5 Ha. Departmental plantation is to be carried out in FY 2022-23 near the complaint site. Work of an amount awarded to DFO Dhanbad: Rs. 44,78,388.05/- . Work order Ref No: BCCL/GM/B-II/Env/2021-22/2485	300 gabion plantation and block plantation in about 3-5 hectare area has been started as informed.
4.	Over burden handling areas: intensify dust suppression system such as water sprinklers coupled with fogging arrangement.	As informed by the PP, it is under proposal stage	The working in fiery patch (overburden handling area) has been limited to a particular zone where the dust suppression system is properly implemented. There are 3 different pipe ranges connected to 2000GPM pump is utilized for quenching fiery benches, 4 Nos of 20KL mobile water sprinkler, 1no of 50m range Fog	Fog canon was found in operation. As informed by the PP stationary Fog canon deployment is under tendering process.



			<p>cannon & one truck mounted Fog cannon is operational of the complaint site. Truck mounted Fog cannon already procured and deployed at the site.</p> <p>Purchase Amount Rs. 36,18,412.00/-</p>	
5.	Installation and interlocking of online system with operation of water sprinklers	As informed by the PP, it is under proposal stage.	<p>2 Online PM10 analyzer system already installed near to the complaint site(both within 1km range)thus its online data is monitored regularly and strict dust control measures are implemented if data goes on higher note. i.e., stoppage of work till the dust is suppressed using truck mounted fog cannon and other sprinkling arrangements deployed, Also, Indent for 3nos of 100m range fog cannon has also been done.</p>	<p>It is under process.</p> <p>PP has informed that they have technical issues in connecting IoT Devices connected to online portal. Data is being uploaded individually but there is some problem in interlocking system which is being taken up.</p>
6.	Keep multiple handling of Overburden to minimum	As informed by the PP, at present the OB is being stored at a designated place and it has reached the maximum height.	<p>The complaint site being a fiery patch where overburden removal is taking place to cut the expansion of fire, the sanctioned strength of Overburden handling for the site is 13 shovels of 2.4m³each while the operational capacity utilization is limited to 5 shovels of 2.4m³each i.e., (38.5%). The dumping of overburden is done at a designated site away from windward side of habitation zone.</p>	<p>Total no. of OB handling shovel is 13 but only 5 shovel is being operated at present to minimize OB handling at multiple places.</p> <p>But Fugitive emission was seen during handling of Fiery overburden.</p>



7.	Dense green belt development	As informed by the PP, it is under proposal stage.	<p>For FY 2022-23, 08 Ha in the safety zone adjacent to the site and 500 No's of gabion plantation along the transportation/connecting route has been awarded to DFO Dhanbad for plantation for which 70% work is completed and rest will be completed by this monsoon season. Also 3.2 Ha barren land/slope area has been taken for plantation in Fy 2022-23.</p> <p>There are total of 45 Ha of plantation/eco-restoration sites in Block 2 OCP in which adjacent to the site there is 7.2ha in West while 12.4 in North and grassing of 4 Ha of OB dump running parallel to the site.</p>	Work order has been given to Forest department. PP has informed that plantation shall be done in coming monsoon.
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Now, therefore, in the light of the above, you are given an opportunity to be present in person on **12.09.2022** at 11.30 AM in the Office Chamber of Member Secretary as to explain why closure order shall not be issued against your unit.

Yours faithfully,

Sd/-
(Yatindra Kumar Das)
Member Secretary

Ranchi, Dated: 10/9/2022

(Yatindra Kumar Das)
Member Secretary

Memo No. B-1873

Copy to: The Regional Officer, Regional Office, JSPCB, Dhanbad for information and necessary action from his end.

The Environmental compensation of the Unit has been calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" which is as below: -

CALCULATION OF ENVIRONMENTAL COMPENSATION OF
ABOCP MINE, M/S BLOCK II OCP, BCCL,
AT - BAGHMARA AREA, P.O. - NUDKHURKEE, DHANBAD

Nature of violation – Discharges in violation of consent conditions, mainly prescribed standards/consent limits.

Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

$$\mathbf{EC = PI \times N \times R \times S \times LF}$$

Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N –Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 75 as the industry belongs to Red category (Mining and ore beneficiation) (as per CPCB's guidelines).

N is to be taken as 216 days from 30/12/2021 to 02/08/2022.

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 1.5 as the unit belongs to Large Scale as per Notification No. - S.O. 1702(E). — dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.25 as the population of Dhanbad is > 1 million. (District Census Handbook, Dhanbad of 2011).

Therefore,

$$\begin{aligned} \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\ &= 75 \times 250 \times 1.5 \times 1.25 \\ &= ₹ 35,156.25/- \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ **35,156.25/-**. So the total Environmental Compensation for 216 days comes out to be ₹ **75,93,750.00/-** (i.e. **Rupees Seventy Five Lakhs Ninety Three Thousand Seven Hundred and Fifty Only**).



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref. No.:- B-1948

Ranchi, Dated:- 19/9/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri K. K. Singh,
The Project Officer, ABOCP Mine,
M/s Block II OCP, BCCL,
At – Baghmara Area, P.O. – Nudkharkee,
Dist. – Dhanbad – 828307.

Sub: Direction under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 - Regarding.

Whereas, an application was registered in the Hon'ble National Green Tribunal, Principal Bench, New Delhi based on a complaint received by post, in the form of Original Application No. 269/2021 in the matter of Vijay Sharma Versus State of Jharkhand. The grievance in this application is against air pollution caused by burning of overburden from the open cast mine of Coal India Limited at Bhagmara, Jharkhand.

Whereas, in light of Board's letter ref. no. B-1348 Ranchi, Dated: 14.07.2022, the Unit was inspected on 02.08.2022 by Sri Rampravesh Kumar, Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dhanbad along with Sri. Ashutosh Anand, Consulting Executive, JSPCB Regional Office – Cum – Laboratory, Dhanbad in the presence of Sri K. K. Singh, Project officer and Sri Uttam Kumar Jha, Asst. Manager, Environment, BCCL for verification of reply submitted by the PP and facts found are as mentioned below:-

S. N.	Recommendation of NGT committee	Observation by Regional Officer, JSPCB Dhanbad	Action taken/ Prevailing practice in ABOCP mine (complaint site)	Present status
2.1	It was observed that the Over Burden removal operation were being carried out in fiery patch for extraction of coal	At the time of inspection no such activity was being carried out .However, the PP informed that to avoid the fiery patch wetting of the area is being carried out. Moreover ,the wetting /sprinkling	Operation is carried out in fiery patch with adequate dust control measures deployed.	Mining was found being done during the inspection. Wetting /sprinkling carried out during shovel operation was found not sufficient as the fugitive emission was seen during the inspection.

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		is also carried out during shovel operation, excavation, material, transportation at T point, dumping point etc.		
2.2	Water sprinkler and fog based dust suppression systems are far less in number and is not commensurate with scale of operation (Photographs enclosed as Annexure-C).	The PP informed that 04 mobile sprinklers of 20KL capacity. 1 truck mounted fog cannon gun of 40m radial throw, 1 mist sprinkler of 12 KLD capacities are deployed at mine site.	04 no's of mobile sprinkler of 20KL capacity is functional 24x7. One truck mounted fog cannon /gun of 40m radial throw having 12KLD capacity is functional along with one 50 m range stationary fog cannon is deployed in OB dumping area. Indent for 03 no's of 100 m range stationary fog cannon /gun has been made. Amount: Rs. 20,85,000/-	Mobile sprinklers and Fog canon was found in operation. As informed by the PP stationary Fog canon deployment is still under tendering process.
2.3	Haul roads in the lease area are made of loose spoil .It adds to fugitive emission for plying of heavy vehicles at high frequency.	The PP informed that water spraying is being done on the haul roads with the help of the 4 mobile sprinklers of 20 KL capacity which are deployed at the mine site.	04 no's 20 KL capacity mobile sprinkler is functional 24x7. Process for use of chemical-based suppressant has been initiated that will be done by Dec'22.	Mobile sprinkler were found being in operation. Apart from that PP has also proposal for using chemical dust suppressant in mines to reduce dust emission from haul road during HEMM movement.
2.4	Tree plantation is very poor in and around inspection site. Negligible plantation is visible in safety zone and along haul roads.	The PP informed that the work order for tree plantation over an area of 8 Ha (20000 no's) visible in safety zone and along haul roads.	Work order of Eco restoration site is 8 ha block plantation along with 500 gabion plantations has been given to DFO, Dhanbad along with 3.5 Ha. Departmental plantation is to be carried out in FY 2022-23 near the complaint site.	300 gabion plantation and block plantation in about 3-5 hectare area has been started as informed.

			Work of an amount awarded to DFO Dhanbad: Rs. 44,78,388.05/- Work order Ref No: BCCL/GM/B-II/Env/2021-22/2485	
3.1				
(a)	Over burden handling areas: intensify dust suppression system such as water sprinklers coupled with fogging arrangement.	As informed by the PP, it is under proposal stage	The working in fiery patch (overburden handling area) has been limited to a particular zone where the dust suppression system is properly implemented. There are 3 different pipe ranges connected to 2000GPM pump is utilized for quenching fiery benches, 4 Nos of 20KL mobile water sprinkler, 1no of 50m range Fog cannon & one truck mounted Fog cannon is operational of the complaint site. Truck mounted Fog cannon already procured and deployed at the site. Purchase Amount Rs. 36,18,412.00/-	Fog canon was found in operation. As informed by the PP stationary Fog canon deployment is under tendering process.
(b)	Steps to prevent spillage from transporting vehicles	As informed by the PP, a free board is being maintained in the loading vehicles. However at time of inspection no transportation was going on.	The Overburden (OB) handling dumpers ensured with handling of lesser quantity of OB and wetting with overhead canopy-based shower arrangement. For coal caring vehicles plying on public road is ensured with 100% covered transportation. Also, the transportation route has been converted to PQC road amounting to Rs. 1,21,67,908.12/-	Pucca transportation road has been provided.

			with a dedicated 28KL fogging based water sprinkler deployed.	
(c)	Vehicle plying on road: water spraying using chemical dosed water.	As informed by the PP, it is under proposal stage	The option of use of chemical as dust suppressant is being explored and communication is made for granting of approval from HQ level and its implementation will be ensured within 6 months (by Dec,2022) Notesheet initiated for forming the base of trial run of use of chemical-based suppressant in Kuya colliery bastacolla area.	PP has proposal for using chemical dust suppressant in mines to reduce dust emission due to HEMM movement.
(d)	Installation and interlocking of online system with operation of water sprinklers	As informed by the PP, it is under proposal stage.	2 Online PM ₁₀ analyzer system already installed near to the complaint site (both within 1km range) thus its online data is monitored regularly and strict dust control measures are implemented if data goes on higher note. i.e., stoppage of work till the dust is suppressed using truck mounted fog cannon and other sprinkling arrangements deployed, Also, Indent for 3nos of 100m range fog cannon has also been done.	It is under process. PP has informed that they have technical issues in connecting IoT Devices connected to online portal. Data is being uploaded individually but there is some problem in interlocking system which is being taken up.
(e)	Keep multiple handling of Overburden to minimum	As informed by the PP, at present the OB is being stored at a designated place and it has reached the maximum height.	The complaint site being a fiery patch where overburden removal is taking place to cut the expansion of fire, the sanctioned strength of Overburden handling for the site is	Total no. of OB handling shovel is 13 but only 5 shovel is being operated at present to minimize OB handling at multiple places. But Fugitive

			13 shovels of 2.4m ³ each while the operational capacity utilization is limited to 5 shovels of 2.4m ³ each i.e., (38.5%). The dumping of overburden is done at a designated site away from windward side of habitation zone.	emission was seen during handling of Fiery overburden.
(f)	Overburden burden shifting and dumping only in upwind direction away from habitation	As informed by the PP, at present the OB is being stored at a designated place and it has reached the maximum height and now the OB which is being stored is in upwind direction only.	Predominant wind direction is SW/W. Dumping is ensured to minimize the dust propagation keeping in view of dominant wind direction.	Assured to comply. As informed by the PP there is plan to change the existing OB dump site and In-pit dumping will be started.
3.2	Dense green belt development	As informed by the PP, it is under proposal stage.	For FY 2022-23, 08 Ha in the safety zone adjacent to the site and 500 No's of gabion plantation along the transportation/connecting route has been awarded to DFO Dhanbad for plantation for which 70% work is completed and rest will be completed by this monsoon season. Also 3.2 Ha barren land/slope area has been taken for plantation in FY 2022-23. There are total of 45 Ha of plantation/eco-restoration sites in Block 2 OCP in which adjacent to the site there is 7.2ha in West while 12.4 in North and grassing of 4 Ha of OB dump running parallel	Work order has been given to Forest department. PP has informed that plantation shall be done in coming monsoon.

			to the site.	
3.3	Ecological restoration of Overburden	As informed by the PP, it is under proposal stage.	32 Ha inactive and old OB dump has already been under ecological restoration. Currently all OB dumping sites are active, while the OB dumping site of inspection site will be taken for next FY which will be around 5Ha.	Old dump and road side where plantation has not survived, Plantation is being done again. The Plantation on road side was found being done along the newly constructed PCC road. More saplings to be planted in this monsoon as informed by the PP.
3.4	All available bare land to be thickly vegetated and properly maintained	As informed by the PP, it is under proposal stage.	All available bare/barren lands are taken up every year in phased manner. For FY 2022-23, 08 Ha in the safety zone adjacent to the site and 500 nos. of gabion plantation along the transportation/connecting route has been finalized for plantation by DFO. Also 3.2 Ha barren land/slope area will be taken for plantation in FY 2022-23.	Assured to comply
3.5	Dedicated team for controlling dust emission	As informed by the PP, it is under proposal stage.	Shri K. K. Dutta Mines Manager along with site Manager is the assigned person dedicatedly appointed to look after the implementation of active dust control measures.	Dedicated team for controlling dust emission has been constituted headed by shri Anjani Kumar and consisting Sri BiswaroopBandhyopadhyay& Sri Uttam Kumar Jha.

Whereas, a show cause notice was issued to the Unit vide Board's Ref. No. B – 1873 Ranchi, dated 10/09/2022 which was not availed by the Unit.

Whereas, due to the abovementioned non-compliance the Environmental compensation against the Unit was calculated as per the "Report of the CPCB In-house Committee on Methodology for

Assessing Environmental Compensation and Action Plan to Utilize the Fund". The details of which is as below: -

CALCULATION OF ENVIRONMENTAL COMPENSATION OF
ABOCP MINE, M/S BLOCK II OCP, BCCL,
AT - BAGHMARA AREA, P.O. - NUDKHURKEE, DHANBAD

Nature of violation – Discharges in violation of consent conditions, mainly prescribed standards/consent limits.

Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N – Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 75 as the industry belongs to Red category (Mining and ore beneficiation) (as per CPCB's guidelines).

N is to be taken as 216 days from 30/12/2021 to 02/08/2022.

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 1.5 as the unit belongs to Large Scale as per Notification No. - S.O. 1702(E). — dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.25 as the population of Dhanbad is > 1 million. (District Census Handbook, Dhanbad of 2011).

Therefore,

$$\begin{aligned} EC \text{ (Per day)} &= PI \times R \times S \times LF \\ &= 75 \times 250 \times 1.5 \times 1.25 \\ &= ₹ 35,156.25/- \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 35,156.25/-. So the total Environmental Compensation for 216 days comes out to be ₹ 75,93,750.00/- (i.e. Rupees Seventy Five Lakhs Ninety Three Thousand Seven Hundred and Fifty Only).

Now, therefore, in light of the above the Competent Authority in exercise of the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under



section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 has been pleased to issue the following directions: -

- a) To submit an Environmental Compensation of ₹ 75,93,750.00/- (i.e. Rupees Seventy Five Lakhs Ninety Three Thousand Seven Hundred and Fifty Only) within 30 days of issuance of this letter. In case of failure to do so an interest of 12% per annum will be charged.
 - b) To provide sufficient wetting / sprinkling facilities to minimize the fugitive emission during shovel operation within 2 months.
 - c) To finalize the tendering process of stationary fog canon deployment and install the same within 3 months.
 - d) To resolve the technical issues in connecting IoT Devices connected to online portal and in interlocking system within 1 month.
 - e) To make proper arrangements for wetting / sprinkling of fiery overburden to minimize the fugitive emission which was seen during handling within 2 months.
 - f) To complete the plantation work by the end of monsoon (i.e. 15th October, 2022).
- However, in case of failure to comply with the above directions, legal action may be initiated against the Unit.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1948

Ranchi, Dated: 19/9/2022

Copy to: The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dhanbad for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary